

**COMMITTEE ON
GOVERNMENT ASSURANCES
(1984-85)**

(SEVENTH LOK SABHA)

TENTH REPORT

Presented on 27 August, 1984



**LOK SABHA SECRETARIAT
NEW DELHI**

August, 1984; Sravana, 1906 (Saka)

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LOK SABHA
C O R R I G E N D A

to

The Tenth Report of the Committee
on Government Assurances (1984-85)

(Seventh Lok Sabha)

Page No.	Correction
(iii)	<u>For</u> 'Shri A.U. Bhatla' <u>read</u> 'Shri A.N. Bhatla'
2	Para 4 Line 6: <u>For</u> 'a Government' <u>read</u> 'and Government'
4	Para 15 Line 2: <u>For</u> 'grouds' <u>read</u> 'grounds'
7	Para 3 Line 8: <u>For</u> 'aeputation' <u>read</u> 'deputation'
10.	Para 7 Line 8: <u>For</u> 'mattar' <u>read</u> 'matter'

NEW DELHI.

December 10, 1984
Agrahayana 19, 1906 (Saka)

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COMPOSITION OF THE COMMITTEE* ON GOVERNMENT
ASSURANCES

(1984-85)

CHAIRMAN

Shri Sontosh Mohan Dev

MEMBERS

1. Shri S.R. A.S. Appalanaidu
2. Shri Chitta Basu
3. Shri Bheekhabhai
4. Shri Chhangur Ram
5. Shri Harish Kumar Gangwar
6. Shri Syed Masudal Hossain
7. Shri Laxman Karma
8. Shri Mohanlal Patel
9. Shrs S. N. Prasan Kumar
10. Shri Rizaq Ram
11. Shri Rajesh Kumar Singh
12. Prof. Satya Deo Sinha
13. Shri Chandra Bhal Mani Tewari
14. Shri Bhausahab Thorat

SECRETARIAT

1. Shri N. N. Mehra—*Joint Secretary*
2. Shri A. U. Bhatla—*Chief Examiner of Questions*
3. Shri M. G. Agrawal—*Senior Examiner of Questions*

*The Committee was nominated by the Speaker w.e.f. 4 June, 1984, vide para 2843 of Lok Sabha Bulletin—Part II, dated 4.6.1984.

INTRODUCTION

1. The Chairman of the Committee on Government Assurances, as authorised by the Committee, do present on their behalf this Tenth Report of the Committee on Government Assurances.

Sittings of the Committee (1983-84)

2. The Committee (1983-84) held seven sittings. At their sittings held on 6 February and 18 May, 1984, the Committee considered the following items :—

- (i) Review of assurances of various sessions of Seventh Lok Sabha.
- (ii) Request from Government for dropping of 9 assurances.

3. The Minutes of the aforesaid sittings of the Committee form part of this report.

Sittings of the Committee (1984-85)

4. The Committee (1984-85) was constituted on 4 June, 1984.

5. The Committee held two sittings on 16 July and 17 August, 1984 and at their sitting held on 17 August, 1984 the Committee considered the draft Tenth Report and adopted the same.

6. The Minutes of the First sitting held on 16 July, 1984 has already been appended to Ninth Report of the Committee. The Minutes of the Second sitting of the Committee also form part of this report.

7. The conclusions/observations of the Committee are contained in the succeeding chapters and in the minutes appended to this report.

SONTOSH MOHAN DEV

Chairman,

Committee on Government Assurances.

NEW DELHI ;
24 August, 1984
2 Bhadra, 1906 (Saka)

REPORT

I. REVIEW OF PENDING ASSURANCES OF FIRST TO FOURTEENTH SESSIONS OF SEVENTH LOK SABHA

During First to Fourteenth Sessions of the Seventh Lok Sabha, 6901 assurances in all were culled out from Debates (Parts I and II). Out of these, 6037 assurances have been implemented. These figures take into account the latest statements of implemented assurances, laid on the table of Lok Sabha by the Minister of Parliamentary Affairs on 24 July, 1984.

II. REQUESTS FROM GOVERNMENT FOR DROPPING OF ASSURANCES

2. At their sittings held on 6 February and 18 May, 1984 the Committee considered the requests made by the Government for dropping of the following assurances :—

- (i) Assurance given in reply to Starred Question No. 248 on 10 August, 1983 re : creation of Indian Agriculture Service ;
- (ii) Assurance given in reply to USQ. No. 3763 on 17 August, 1983 re : long term vacancies in Section Officer Grade of Central Secretariat Services in Home cadre ;
- (iii) Assurance given in reply to USQ. No. 9837 on 3 May, 1983 re : post offices working on Sundays and Postal Holidays ;
- (iv) Assurance given in reply to USQ. No 1259 on 22 November, 1983 re : setting up of women's cell in States for Welfare of Women Workers ;
- (v) Assurance given in reply to supplementaries on SQ.No. 414 on 24 August, 1983 re : import and distribution of cement by private agencies ;
- (vi) Assurance given in reply to USQ.No. 3532 on 14 December, 1983 re : investigation of corruption cases against IES/IAS and other gazetted officers by Central Vigilance Commission ;
- (vii) Assurance given in reply to USQ.No. 282 on 16 November, 1983 re : guidelines for drawing up the Seventh Five Year Plan ;

- (viii) Assurance given in reply to USQ. No. 10863 on 10 May, 1983 re : regularisation of muster roll workers/casual labourers in Communication Ministry;
- (ix) Assurance given in reply to USQ.No. 2619 on 3 September, 1983 re : manufacture of sub-standard drugs by M/s. Boot Company India Limited, Bombay.

3. The Committee after going into the reasons advanced by the Government for dropping of the above mentioned assurances agreed that the assurances mentioned at Sl. Nos. (i), (iv) and (v) might be dropped.

4. As regards assurances at Sl Nos. (ii), (iii), (vii) and (viii), the Committee after going into the details of the grounds advanced by the Government for dropping of these assurances, were not convinced with the grounds and having considered the importance of the questions in reply to which assurances were given on the floor of the House, decided that these assurances might not be dropped a Government should attempt sincerely to implement them as early as possible. In case where Government felt any difficulty, steps should be taken to implement the assurances in part.

5. As regards assurance at Sl. No. (vi) above, the Committee after considering all aspects of the matter and reasons advanced by the Government, decided that the assurance might be kept pending and when the report of the Vigilance Commission for the year 1983 was laid on the Table of Lok Sabha, the assurance might be treated as implemented.

6. As regards assurance mentioned at Sl.No. (ix), the Committee noted that the information sought in the present question had already been laid on the Table of Lok Sabha *vide* statement No. V/31 on 14.9.1981 and Government had also laid on the Table of Lok Sabha a statement on 8.5. 1984 in implementation of the follow-up question. The Committee decided that this assurance might be treated as implemented.

III. REQUESTS FROM GOVERNMENT FOR EXTENSION OF TIME FOR IMPLEMENTATION OF ASSURANCES.

7. At their sittings held on 6 February and 18 May, 1984, the Committee considered 44 and 13 pending assurances respectively of various sessions of Seventh Lok Sabha pertaining to (i) Department of Electronics, Ministries of Finance, Health and Family Welfare and Home Affairs and (ii) Ministries of Industry, Irrigation and Information and Broadcasting.

8. The observations/recommendations of the Committee in respect of each case have been given under the relevant item of the Minutes of the sittings held on 6 February and 18 May, 1984.

9. The Committee noted that the assurances mentioned at Sl.Nos. 1, 17, 20, 22, 24, 25, 38, 41 & 44 of Annexure-I to Minutes dated 6 February, 1984 and Sl.Nos.3, 10 and 12 of Annexure II to Minutes dated 18 May, 1984 had not been implemented so far and the concerned Departments/Ministries did not care to seek further extensions of time to implement these assurances. The Committee after going into the grounds on which previous extensions were sought and taking into account the fact that the Departments/Ministries had not cared to seek further extensions to implement the assurances, decided that the representatives of Department of Electronics Ministries of Finance, Health and Family Welfare, Home Affairs, Industry and Information and Broadcasting be asked to appear before the Chairman of the Committee to explain the reasons for not seeking the extension of time for implementation of these assurances in time and explaining the present positions regarding implementation of these assurances.

10. The Committee further noted that the assurance at Sl. No. 1 of Annexure No. II to Minutes dated 18 May, 1984 had neither been implemented within the stipulated period of 3 months nor any extension of time for implementation sought by the Ministry of Industry after the assurance was given. The Committee decided that the representative of the Ministry of Industry might be asked to appear before the Committee to give oral evidence.

11. The Committee in respect of assurances at Sl.Nos. 4, 10, 13, 15, 26, 29, 30, 32, 33, 36 and 39 of Annexure-I to Minutes dated 6 February, 1984 and Sl.Nos. 2, 4, 7 and 11 of Annexure No. II to Minutes, dated 18 May, 1984 agreed to grant extension of time for implementation of these assurances. The Committee desired that the Ministries concerned should make all efforts to implement these assurances within the periods for which extensions had been sought.

12. The Committee noted that the advance copies of implementation statements in respect of 13 cases had already been received from the Ministries concerned. The Committee desired that the implementation statements might be laid on the Table of Lok Sabha as early as possible.

13. The Committee also noted that in 9 cases advance copies of the requests for extension of time for implementation of these assurances had

already been received from the Ministries concerned. The Committee also agreed to grant extension of time in these cases upto the period for which extensions had been sought by the Ministries and hoped that these assurances would be implemented within the extended period.

14. The Committee noted that advance copies of the part implementation statements in respect of assurances at Sl. Nos. 16 and 40 of Annexure I to Minutes dated 6 February, 1984 had already been received. The Committee desired that these statements might be laid on the Table of Lok Sabha by the Minister of Parliamentary Affairs during the ensuing session.

IV. RECOMMENDATIONS/OBSERVATIONS

15. The Committee regret to note that a number of the Ministries/Departments do not advance sufficient and convincing grounds while approaching the Committee for dropping of a particular assurance. In many such cases, the Committee, while examining the requests of the Ministries/Departments have come to the conclusion that the assurance could have been implemented, had the concerned Ministry/Department taken due care and follow-up action in the matter. It is evident from the facts that out of 9 such cases which the Committee reviewed at their sitting held on 6 February and 18 May 1984, in as many as 5 cases, the Committee did not agree with the request of the Ministries/Departments for dropping of the assurances as they felt that these assurances could be implemented if sincere efforts were made to do so. The Committee, therefore, feel that the Ministries/Departments, before sending requests to them for dropping of a particular assurance, should convince themselves fully that the assurance could not be implemented under any circumstances and that there was no option left with them but to approach the Committee for its dropping.

16. While reviewing the request for extension of time for implementation of assurances received from the Ministry of Finance, the Committee at their sitting held on 6 February, 1984 have noted that similar type of information though for different periods has been sought in some of the questions about which assurances have been given. For instance, questions about Ministers and Officers going on foreign tours, the purposes of their visits and the expenditure thereon together with results of those visits are commonly asked. If information about these matters is compiled and kept ready at a central place as a matter of course, Government would not have to resort to

giving assurances when information for different periods are asked through questions. The Committee desire that each Ministry should try to analyse what type of information is often sought through questions in Parliament and make suitable arrangements for regular monitoring and compilation of such information so that need for giving assurance could be avoided when questions seeking information on these matters are asked about subsequent periods.

V. POSITION OF PENDING ASSURANCES PERTAINING TO SEVENTH LOK SABHA

17. A statement showing the position of assurances pertaining to Seventh Lok Sabha pending implementation by the Government as on 1 August, 1984 is given in the Appendix-III.

18. The Committee would like the Ministries/Departments concerned to make a sincere effort to implement them within the shortest possible time.

NEW DELHI ;
August, 1984
Sravana, 1906 (Saka)

SONTOSH MOHAN DEV,
Chairman,
Committee on Government Assurances.

MINUTES
SIXTH SITTING
(1983-84)

The Committee met on Monday, 6th February, 1984 from 15.00 hours to 16.00 hours.

PRESENT

Shri Sontosh Mohan Dev—*Chairman*

MEMBERS

2. Dr. Rajendra Kumari Bajpai
3. Shri Manoranjan Bhakta
4. Shri Bheekhabhai
5. Shri M. Nageshwararao
6. Shri Shantubhai Patel
7. Shri Ram Lal Rahi
8. Shri Daulat Ram Saran
9. Shri K. C. Sharma
10. Shri Chhangur Ram

SECRETARIAT

Shri N. N. Mehra—*Chief Examiner of Questions*

Shri J. C. Malhotra—*Senior Examiner of Questions*

2. The Committee took up for consideration Memoranda Nos. 51, 52, 53, 54, 55 and 56. Observations/recommendations of the Committee on the memoranda were as under:

Memorandum No. 51 : Request from Government for dropping of an assurance given in reply to Starred Question No. 248 on 10 August, 1983 regarding creation of Indian Agriculture Service.

3. The Committee noted that the Ministry of Home Affairs had

requested through the Department of Parliamentary Affairs that the assurance might be dropped on the grounds set forth in their note dated 20.10.83 from the Department of Parliamentary Affairs, relevant extracts wherefrom are reproduced below :—

“When Shri Ram Vilas Paswan, Member of Parliament raised a supplementary relating to the representation of the Scheduled Castes and Scheduled Tribes in the reputation posts, the Home Minister stated that he did not have the information. The Hon'ble Speaker thereafter asked the Member of Parliament to table another question and assured him that he would get the information. Upon this, the Home Minister agreed that the M. P. may table another question and he would give the information. It may also be noted from these proceedings that in reply to a similar supplementary, earlier raised by the same Member of Parliament, the Home Minister had also requested the Members of Parliament to table a separate question. In view of this, the Home Minister did not give any assurance in the Lok Sabha. His statement that “I will give the information” was preceded by, and in fact was in the context, of his request to the Member of Parliament to table a separate question. This was also explicitly made clear by the Speaker of the Lok Sabha. In view of this, it is requested that the statement of the Home Minister may please be read in full and in its context, and it should not be treated as an assurance. However, information sought by the Member of Parliament will be given as and when a separate question to that effect is tabled in the Lok Sabha, as was assured by the Home Minister.”

3.1 After considering all aspects of the matter and reasons advanced by the Ministry of Home Affairs, the Committee agreed that the assurance might be dropped.

Memorandum No. 52 : Request from Government for dropping of an assurance given in reply to USQ. No. 3763 on 17 August, 1983 regarding long term vacancies in Section Officer Grade of Central Secretariat Services in Home Cadre.

4. The Committee noted that the Ministry of Home Affairs had requested through the Department of Parliamentary Affairs that the above assurance might be dropped on the grounds set forth in a note dated

16-11-83 from the Department of Parliamentary Affairs, relevant extracts wherefrom are reproduced below :

“It was only by way of elucidating the position as to how a number of non-Select List Section Officers were functioning against the vacancies in the Section Officers grade that it was stated in the answer to the question under reference that Select Lists for the year 1982 and 1983 were awaited. It was never the intention to give an assurance in the answer. In fact Honourable Member had not sought information relating to the issuing of Select List for the year 1982 and 1983.

The Select Lists for the Section Officers grade are framed and issued by the Department of Personnel and Administrative Reforms in terms of the Central Sectt. Services Rules. Fifty percent of the total Select List vacancies are given to Officers appointed on the basis of the Combined Limited Departmental Examination of Section Officers and the other fifty per cent of the vacancies go to the senior most Assistants in the Combined Seniority List on the basis of Seniority—subject to the rejection of the unfit. The entire process takes about 2 years for the D. P. & A.R. The Combined Limited Departmental Examination for issuing of Select List pertaining to the year 1983 will be held by the U. P. S. C. in the month of December, 1983 and the result will be declared some times in December, 1984. As such the D. P. & A.R. would be in a position to issue the Select List of Section Officers for the year 1983 only in 1985.

If the statement in the answer to the question that “Select Lists for the years 1982 and 1983 are awaited” is treated as an assurance, it would not be possible for this Ministry to fulfil it within the stipulated time of three months. In fact it would only be in 1985 that this Ministry would be able to fulfil this assurance. In view of these facts, it is requested that the Committee on Government Assurances may please be moved for dropping/deleting this assurance from the list of assurances.”

4.1. After considering all aspects of the matter and reasons advanced by the Ministry of Home Affairs, the Committee were of the view that since an assurance was given in the reply it need not be dropped. In case the Ministry wanted more time for the implementation of the assurance, the Committee would consider their request with sympathy. Government should however make efforts to implement the assurance within next six months.

Memorandum No. 53 : Request from Government for dropping of an assurance given in reply to Unstarred Question No. 9837 on 3.5.83 regarding Post Offices working on Sundays and Postal Holidays.

5. The Committee noted that the Ministry of Communications (P & T Board) had requested through the Department of Parliamentary Affairs that the above assurance might be dropped on the grounds set forth in a note dated 21.1.84 from the Department of Parliamentary Affairs, relevant extracts wherefrom are reproduced below :

“The information had to be collected from Subordinate Offices all over the country, and hence the assurance was given. At the time the assurance was given, the magnitude of work involved could not properly be anticipated. Now it is found that the information to be furnished in fulfilment of the assurance in question is very voluminous and will involve considerable work which may not be commensurate with the objective or purpose for which the question has been asked by the Hon'ble Member of Parliament.

It is, therefore, requested that Lok Sabha Secretariat may kindly be approached for permitting the Department to drop the assurance. The question has been put by a Member of Parliament from Orissa State. If the dropping of the assurance is permitted, the Honourable M. P. will be informed of the position relating to Orissa Postal Circle separately.”

5.1. After considering all aspects of the matter and the reasons advanced by the Ministry of Communications (P & T Board), the Committee decided not to accede to the request of the Ministry and desired that the Ministry might be asked to implement the assurance. If necessary, the Ministry might implement the assurance by laying the information in convenient batches each covering part of the information.

Memorandum No. 54 : Request from Government for dropping of an assurance given in reply to Unstarred Question No. 1259 on 22nd November, 1983 regarding setting up of women's cell in States for welfare of women workers.

6. The Committee noted that the Ministry of Labour and Rehabilitation

tion had requested through the Department of Parliamentary Affairs that the above assurance might be dropped on the grounds set forth in a note dated 19.1.84 from the Department of Parliamentary Affairs, relevant extracts wherefrom are reproduced below :

“It may be stated that setting up of women’s cells in the States or in the Central Government is not a statutory requirement. Such step was considered important with a view to implement effectively various labour laws with particular reference to women workers as also to promote employment opportunities for women. As such it is upto the State Governments to feel the necessity and usefulness of such cells and constitute them. When it was mentioned in reply to Unstarred Question that the matter is being pursued with the State Governments, what was really meant was that the need for such women cells was being impressed on the defaulting State Governments. This is a continuous process.”

6.1. After considering all aspects of the matter and reasons advanced by the Ministry of Labour and Rehabilitation, the Committee agreed that the assurance might be dropped.

Memorandum No. 55 : Request from Government for dropping of an assurance given during the course of supplementaries on Starred Question No. 414 on 24 August, 1983 regarding Import and Distribution of Cement by private agencies.

7. The Committee noted that the Ministry of Home Affairs had requested through the Department of Parliamentary Affairs that the above assurance might be dropped on the grounds set forth in a note dated 28.11.83 from the Department of Parliamentary Affairs, relevant extracts wherefrom are reproduced below :

“The Ministry of Home Affairs have now represented that the Minister of Home Affairs gave an assurance that he would look into the matter and reply to the Hon’ble Member. They have further stated that following the above said assurance, the Home Minister looked into the matter and sent a reply to Shri A. K. Balan, Member of Parliament *vide* his letter dated 26.8.83. The fact of the action so taken was brought to the notice of the Speaker also *vide* letter dated 26.8.83. They have therefore, stated that necessary action has already been taken on

the statement (assurance) given by the Home Minister on 24.8.83. In view of this, the Ministry of Home Affairs have requested that the above said assurance may be deleted."

7.1 After considering all the aspects of the matter and reasons advanced by the Ministry of Home Affairs, the Committee agreed that the assurance might be dropped.

Memorandum No. 56 : Review of pending assurances pertaining to various sessions of Seventh Lok Sabha

8. The Committee considered 44 pending assurances of various sessions of Seventh Lok Sabha pertaining to the Department of Electronics, Ministries of Finance, Health and Family Welfare and Home Affairs (Details given in Annexure-I). Observations/recommendations made by the Committee seriatim were as under :

8.1 Sl. Nos. 1, 17, 20, 22, 24, 25, 38, 41, and 44 : The Committee noted that neither the Ministries concerned had implemented the assurances within the period for which extension was sought last nor requests seeking further extension of time for the implementation of these assurances had been received through the Department of Parliamentary Affairs. The Committee decided that the representatives of the Department of Electronics, Ministries of Finance, Health and Family Welfare and Home Affairs might be asked to appear before the Chairman of the Committee to explain the present position about the implementation of the assurances and reasons for not approaching the Committee within time for extension of time for implementation of the assurances.

8.2 Sl. Nos. 4, 10, 13, 15, 26, 29, 30, 32, 33, 36, & 39 : The Committee agreed to grant extension of time for implementation of these assurances. The Committee desired that the Ministries concerned should make all efforts to implement these assurances within the periods for which extensions have been sought and to lay the implementation statements during the ensuing session of Lok Sabha.

While going through the requests for extension of time of some of the aforesaid assurances, the Committee noted that similar type of information though for different periods had been sought in some of the questions about which assurances have been given. For instance questions about Ministers & Officers going on foreign tours, the purposes of their visits and the expenditure thereon together with results of those visits were commonly asked. If

information about these matters was compiled and kept ready at a central place as a matter of course, Government would not have to resort to giving assurances when information for different periods was asked through questions. The Committee desired that each Ministry should try to analyse what type of information was often sought through questions in Lok Sabha and make suitable arrangements for monitoring and compilation of such information so that need for giving assurances could be avoided when questions seeking information on those matters were asked about subsequent periods.

8.3. Sl. Nos. 2, 3, 5, 9, 18, 19, 21, 23, 27, 28 and 31 : The Committee noted that the advance copies of the implementation statements had already been received from the Ministries concerned. The Committee desired that the implementation statements might be laid on the Table of Lok Sabha during the ensuing session of Lok Sabha positively.

8.4. Sl. Nos. 6, 7, 8, 11, 12, 14, 34, 37 and 42 : The Committee noted that advance copies of the requests for extension of time limit for the implementation of these assurances had already been received from the Ministries concerned. The formal request was however yet to be received from the Department of Parliamentary Affairs. The Committee agreed that extension of time for implementation of these assurances might be granted. However, such requests should reach the Lok Sabha Secretariat formally without loss of any time through Department of Parliamentary Affairs. The Committee hoped that the Ministries concerned would be able to implement the assurances within the extensions sought and lay the implementation statements during the ensuing session of Lok Sabha.

8.5. Sl. Nos. 16 and 40 : The Committee noted that the advance copies of the part implementation statements had already been received in respect of these assurances. The Committee desired that these part implementation statements might be laid on the Table of Lok Sabha during the ensuing session. The Committee also desired that the remaining parts of the assurances might be implemented expeditiously thereafter.

8.6. Sl. No. 35 : The Committee noted that the advance copy of the request for extension of time for the implementation of the assurance had already been received. A formal request from the Department of Parliamentary Affairs was yet to be received. The Committee while agreeing that extension of time upto 28.4.84 might be granted for the implementation of the assurance desired that the available information might be laid on the

Table of Lok Sabha during the ensuing session in part implementation of the assurance.

8.7. Sl. No. 43 : The Committee noted that the assurance had already been partly implemented on 11.4.83. The Committee further noted that the Ministry had requested through the Department of Parliamentary Affairs for dropping of the assurance on the ground that since President's Rule had been imposed in Punjab, the matter regarding the constitution of the Advisory Committee to consider the applications of freedom fighters would not be taken up till the formation of popular Government in that State. The Committee noted that the Department of Parliamentary Affairs had asked the Ministry to state this position in the implementation statement and lay it on the Table of the House. The Committee agreed with the approach of the Department of Parliamentary Affairs in the matter and desired that this position might be stated in the implementation statement which might be laid on the Table of the Lok Sabha during the ensuing Session.

The Committee then adjourned.

ANNEXURE—I

Sl. No.	Question No. & date	Text of the Question	Assurance given	Extension on	Sought up to	Reasons	Remarks
1	2	3	4	5	6	7	8

DEPARTMENT OF ELECTRONICS
EIGHTH SESSION

Category—A.

- Unstarred Question No. 7800 dated the 14th April, 1982 by Dr. Krupa-sindhu Bhoi.
 - the number of companies which have been given permission to import electronic components for assembly in India,
 - what is the amount of foreign exchange earned by those companies by exporting their assembled products; and
 - what are the considerations governed for allowing them to import components.

(a) to (c). The information is being collected from office of CCI & E and will be laid on the Table of the House.

22.7.82
20.9.82
31.1.83

14.9.82
14.11.82
14.2.83

The information to fulfil the assurance is being collected.

No request for extension of time after 14.2.83 has been received.

MINISTRY OF FINANCE

Second, Third, Fifth, Sixth, Eighth, Ninth and Tenth Sessions

Sl. Question No. & date	Text of the Question	Assurance given	Extension on	Sought up to	Reasons	Remarks	
1	2	3	4	5	6	7	8
2.	USQ. No. 505 dt. 14 March, 1980 by Shri Babu Lal Solanki.	(a) and (b). The information is being collected and will be laid on the Table of the House as early as possible.	27.6.80 6.10.80 5.1.81 3.4.81 13.7.81 3.10.81 8.1.82 7.4.82 1.7.82 4.10.82 7.1.83 28.3.83 17.6.83 30.7.83	30.9.80 31.12.80 31.3.81 30.6.81 30.9.81 31.12.81 31.3.82 30.6.82 30.9.82 31.12.82 31.3.83 31.5.83 31.7.83 31.8.83	The requisite information has since been received and compiled. But it will take some more time to complete the sets etc. in both the versions	Partly implemented vide SS No. XI on 5.4.82. Advance copy of the implementation statement received and will be laid during the ensuing session.	

Category—A

8

7

6

5

4

3

2

1

7.9.83 30.11.83
3.12.83 31.12.83

the amount spent on them in Indian currency and in foreign exchange (separately); and

(b) the time spent by these delegations abroad and the results achieved by these visits.

(a) the amount of foreign exchange spent by 741 Indian delegation that went abroad from April to December, 1977;

(b) the number of Indian delegations that went abroad in 1978 and in 1979;

(c) the amount of

(b) to (d). The information is being collected and will be laid on the Table of the House as early as possible.

The requisite information has since been received and compiled. But it will take some time more to complete the sets etc.

3. Unstarred Question No. 1555 dated the 20th June, 1980 by Shri K. Ramamurthy.

Partly implemented *vide* SS No. XVII/1 on 5.4.82. Advance copy of implementation statement received which may be laid dur-

foreign exchange spent by them ;
and

ing ensuing session.

	31.8.83	in both the versions.
	30.7.83	
	7.9.83	31.12.83
	3.2.83	31.12.83

(d) the results that have been achieved by the visit of these delegations.

4. Unstarred Question No. 3883 dated 1.7.1980 by Shri S. M. Krishna :

(a) the total amount of expenditure incurred on the foreign tours of the various Ministers of Central Government during the years 1977-78, 1978-79 and 1979-80 and the staff accompanying them ; and	(b). The required information in respect of Ministers and their personal staff for the period 1st April, 1977 to 1st March, 1980, is being collected and will be laid on the Table of the House as soon as possible.	The requisite information for fulfilment of this assurance is being compiled.
	6.10.80	31.12.80
	13.1.81	31.3.81
	26.3.81	30.6.81
	13.7.81	30.9.81
	5.10.81	31.12.81
	4.1.82	31.3.82
	8.4.82	30.6.82
	1.7.82	30.9.82
	4.10.82	31.12.82
	4.1.83	31.3.83
	26.3.83	30.6.83
	4.7.83	31.9.83
	30.9.83	31.12.83
	11.1.84	31.3.84

<p>5. Unstarred Question No. 645 dated the 20th February, 1981 by Shri R. N. Rakesh; Shri N. E. Horo.</p>	<p>(a) what are the details regarding the foreign exchange incurred on the visits of Ministers and other officials of Government of India along with their designations who visited foreign countries during the last four months ; and.</p>	<p>(b) what was the purpose of their visit.</p>	<p>(a) and (b) The information for the period from 1st October, 1980 to 31st January, 1981 is being collected and will be laid on the Table of the House as early as possible.</p>	<p>25.5.81 31.8.81 30.11.81 28.2.82 31.5.82 31.8.82 30.11.82 28.2.83 31.5.83 31.7.83 31.10.83 31.1.84</p>	<p>The relevant information has since been collected and is being processed in this department.</p>	<p>Advance copy of the implementation statement received which may be laid during the ensuing session.</p>
<p>6. Unstarred Question No. 1921 dated the 28th August, 1981 by</p>	<p>(a) the names of the officers who visited foreign countries since the present Government came to power, Departmentwise; and when such visits were paid</p>	<p>(a) to (c) The information for the period from 14th January, 1981 to 31st July, 1981 is being collected and will be laid</p>	<p>27.11.81 8.3.82 7.6.82 15.9.82 10.12.82 3.3.83 15.6.83</p>	<p>28.2.82 31.5.82 31.8.82 30.11.82 28.2.83 31.5.83 31.7.83</p>	<p>The requisite information has since been received from all concerned, but it has to be collated.</p>	

Sonkar
Shastri :

the date and the countries visited by each of them together with the purpose of each visit ;

(c) the details of other persons who accompanied them to foreign countries on Government expenditure ; and

(d) the total expenditure incurred on these foreign visits together with the break-up of expenditure incurred on each visit.

on the Table of the House as soon as possible.

Question	(a) the total number of vehicles together with the types thereof under the Central Government;	(b) the expenditure incurred thereon (on drivers, petrol, maintenance, etc.) during the last five years, year-wise ; and	(a) to (c) : The information is being collected from the Ministries/Departments and will be laid on the Table of the House as soon as possible.		The information from President's Secretariat and Supreme Court of India has not yet	Advance copy of part implementation statement received which may be laid—
9. Unstarred Question No. 10517 dated 30.4.82 by Shri Ram Vilas Paswan.				3.8.82 10.11.82 24.1.83 14.4.83 30.7.83 31.10.83 25.1.84	28.10.82 31.1.83 30.4.83 30.7.83 30.10.83 30.1.84 30.4.84	

* Advance copy of the request for extension.

1 2 3 4 5 6 7 8

(c) the year-wise percentage of this expenditure of the total Central Budget.

been received. They have how- over, been reminded for expediting the information required for fulfilment of the assurance.

10. Unstarred Question No 258 dated 9.7.82 by Shri Rajesh Kumar Singh, Shri (a) the total number of Central Ministers who visited foreign countries during the period 1980-81, 1981-82 and 1st April 1982 to 30th June, 1982; (b) What are the purposes of their visits; (c) foreign exchange in-

(a) to (d) : The information is being collected from the Ministries/Departments and will be laid on the table of the House as soon as it is available.

15.12.82	31.12.82	The requisite information is being compiled. This is likely to take quite some time.
4.1.83	31.3.83	
28.3.83	30.6.83	
30.6.83	30.9.83	
26.9.83	31.12.83	
16.1.84	31.3.84	

Shri Daulat by them ;
 Ram Saran. (b) the names of the countries visited by them and also the purpose of each visit ; and
 (c) the expenditure incurred by Government on these visits.

on the table of the House as soon as possible.

30.7.83 31.10.83
 31.10.83 31.1.84
 31.1.84 *30.4.84

compiled and typed in both English and Hindi.
 It would therefore, be difficult to fulfil the assurance by 31.1.1984.

7. Unstarred Question No. 2982 dated the 4th September, 1981 by Dr. Vasant Kumar Pandit.

(a) whether it is a fact that several Ministers and Ministers of State in the Central Cabinet have undertaken foreign tours during the last 18 months ; and
 (b) the number of foreign tours by each of the Cabinet Ministers and

(a) and (b) It was inter-alia stated that the information will be collected and laid on the Table of the House as soon as possible.

16.12.81 28.2.82
 5.3.82 31.5.82
 7.6.82 31.8.82
 16.9.82 30.11.82
 10.12.82 28.2.83
 3.3.83 30.5.83
 15.6.83 31.8.83
 7.9.83 30.10.83
 31.10.83 31.1.84
 28.1.84 *30.4.84

The information received is required to be scrutinised/collated and then to be typed in English and

* Advance copy of the request for extension.

dealing with foreign exchange has successfully averted many such cases in the recent past ; and (c) whether Government have tried to take the advice and guidance of this foreign firm and whether Government have tried to quantify the losses suffered as a result of this during 1980 or 1981.

<p>14. Unstarred Question No. 3185 dated the 22nd October, 1982 by Shri Atal Bihari Vajpayec Shri Suraj</p>	<p>(a) number of official foreign tours during each of the last three years and the current year undertaken by Union Ministers, M. Ps. and officials; and (b) how many of them participated in these tours and how much expenditure was incurred.</p>	<p>(a) and (b) : The information for the year 1979-80, 1980-81 and 1981-82 and for the period from 1.4.82 to 30.9.82 is being collected and will be laid on the table of the House as</p>	<p>24.1.83 4.5.83 30.7.83 31.10.83 31.1.84</p>	<p>30.4.83 31.7.83 31.10.83 31.1.84 *30.4.84</p>	<p>The required information is still awaited from a number of Ministries/ Departments and it is not possible to completely fulfil the assurance</p>
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* Advance copy of the request for extension.

Bhan ;
 Shri A. K.
 Roy.

early as possible.

within the
 extended
 period of 3
 months i.e.
 upto 31.1.84.
 However on
 the basis of
 information so
 far received, it
 is proposed to
 partially imple-
 ment the assur-
 ance very
 shortly.

15. Unstarred Question No. 3320 dated the 22nd October, 1982 by

(a) whether a number of cases of tax evasion by large industrial houses and other are still pending ;	(b) if so the details of such cases against big	(a) to (c) : The information sought for in the ques- tion is in respect of large indus- trial houses each one of which has	11.1.83	22,4.83	The necessary material for fulfilling the assurance is still awaited from some of the concerned
			20.5.83	22.6.83	
			30.6.83	31.8.83	
			9.9.83	30.11.83	
			12.12.83	15.1.84	
			3.1.84	28.2.84	

Subhash
Yadav, Shri
Ram Vilas
Paswan :

volved in each case ; and
(d) results achieved.

11. Unstarred Question No. 1410 dated 16.7.82 by Shri Ramji Bhai Mavani ;	(a) the names, status and details of the persons of the delegations and Ministers who visited foreign countries during 1.1.1982 to 20.5.1982 on Government account;	(b) the purpose of their visits;	(c) the expenses incurred by each delegation and individual;	(d) the outcome of their visits ; and	(e) the details of talks and agreements signed by each with their counterparts.	(a) the number of Indian delegations sent to foreign	(a) to (e) : The required information is collected from the Ministries/ Departments and will be laid on the Table of the House as soon as it is available.	25.10.82 3.2.83 4.5.83 30 7.83 31.10.83 31.10.83 28.1.84	31.1.83 30.4.83 31 7.83 31.10.83 31.1.84 *30.4.84	The information has been received it would need to be collected and typed in English and Hindi which is likely to take quite some time.	The material for imple-
12. Unstarred Question	(a) and (b) : The information is	11.11.82 31.1.83	31.1.83 30.4.83								

* Advance copy of the request for extension.

1 2 3 4 5 6 7 8

No. 3406
 dated 30.7.82
 by Shri Krishan Datt
 Sultanpuri :

countries during the last two years and the details thereof ; and
 (b) the amount spent on them and the details of their main achievements.

being collected and will be laid on the Table of the House as early as possible.

31.7.83
 31.10.83
 31.1.84
 30.4.84

4.5.83
 30.7.83
 31.10.83
 28.1.84*

mentation of the assurance is under process in this Department. But it will take some time to complete the work.

13. Unstarred Question No. 1080 dated 8.10.82
 by Shri G. Narsimha Reddy :

(a) whether it is a fact that more and more counterfeit cheques and currency notes are pouring into the country through the African countries.
 (b) whether it is also a fact that a foreign firm

(a) to (c) : The required information is being collected and will be laid on the Table of the House.

8.4.83
 8.7.83
 8.10.83
 31.12.83
 28.2.84

12.1.83
 14.4.83
 14.7.83
 25.10.83
 3.1.84

The necessary material for fulfilling the assurance is still awaited from the Ministry of Home Affairs.

Shri Ram
Vilas
Paswan.

industrial houses, together with the names of business houses ; and (c) what action has been taken by Government to complete these cases expeditiously.

several subsidiaries and also about the other cases of tax evasion, which are in very large number. In view of the large scope of the question, information in respect of the top 10 industrial houses as on 31.3.1982 is being collected, the houses and concerns being identified on the basis of the registration under the Monopolies and Restrictive Trade Practices Act, 1969 as on 31.12.80, and

wings of the
Ministry of
Finance.

that information will be laid on the table of the Sabha.

Category 'B'

<p>16. Unstarred Question No. 8136 dated the 16th April, 1982 by Shri Syed Masudal Hossain.</p>	<p>(a) under which specific clause and rule, selection grade to LDCs in Group 'C' has been denied so far in subordinate offices including Safdarjang/ Dr. RML/LNJP Hospitals of Government; and</p> <p>(b) which are the categories of employees in Group 'C' who have actually not been recommended</p> <p>Selection Grades as per Pay Commission Report</p>	<p>(b) : The information will be collected and laid on the Table of the House.</p>	<p>13.7.82 25.10.82 12.1.83 12.3.83 24.5.83 7.9.83 11.11.83 11.1.84</p>	<p>15.10.82 31.12.82 28.2.83 30.4.83 30.6.83 31.10.83 31.12.83 29.2.84</p>	<p>The requisite information is still awaited from some Ministries/Departments.</p>	<p>Twice partly implemented on 26.7.83 vide statement No.X/8 and on 21.11.83 vide statement No. XII/11.</p> <p>Advance copy of part implementation statement received again .</p>
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1973 but have since been granted Selection Grades with effect from 1st, August, 1976 in various offices including subordinate offices of the Government and what is the number of such employees who have been benefited on this account.

which may be laid during the ensuing session.

17. Unstarred	(a) How much World Bank loan was allocated for each research project under CSIR, ICAR and ICMR during the last three years (1979-80 to 1981-82), year-wise and aggregate ;	(a) to (c) :	28.2.83 14.4.83 30.7.83	15.4.83 15.7.83 15.8.83	This Department has since received the required information from the Department of Agriculture and it is being completed.	No request for further extension of time from 15.8.83 has been received.
Question No. 2033 dated the 15th October, 1982 by Shri Mangal Ram Premi	(b) amount of funds out of the above loans utilized year-wise from the start and the balance remaining from total	While giving the information about the National Agricultural Research Projects assisted by the I.D.A relating to ICAR it was stated that according to available information, there is no World				

1	2	3	4	5	6	7	8
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outlay and corresponding number of years till when the present sanction will last, project-wise for each research council ;
 (c) total budget plan and plan revised estimates Council-wise and year-wise from 1979-80 to 1981-82 as also the corresponding amounts utilized from plan-funds;
 (d) how do the Ministry of Finance monitor outlays vis-a-vis annual budget plans and funds utilized and how physical achievement in each project is monitored.

Bank assisted research project under CSIR. it was further stated that information on other World Bank assisted research projects under ICAR and ICMR is being collected.

Cate ory 'C'

18. Unstarred (a) the number of bank (a). (b). (c). and 18.2.82 The requisite Advance
 28.12.81

Question No. 4886 dated 18.9.81 by Shri Subhash Yadav.	(d) : Information for the years 1978, 1979, 1980 and 1981 (upto August, 1981) indicating the number of employees of public sector banks, found to be involved in cheating and forgery after completion of departmental and or criminal proceedings, the punishment awarded and the total amount involved is being collected to the extent possible and will	22.2.82 21.4.82 28.7.82 23.9.82 4.1.83 26.3.83 30.6.83 19.9.83	18.4.82 18.7.82 18.9.82 18.12.82 18.3.83 18.6.83 18.9.83 30.11.83	information clarification sought from some banks are still awaited and it may take some more time before the details are compiled.	copy of implementation statement received which may be laid during the ensuing session.
(c) the particulars of these employees of the banks ; and	found to be involved in cheating and forgery after completion of departmental and or criminal proceedings, the punishment awarded and the total amount involved is being collected to the extent possible and will				
(d) the action taken against them.					

during the last one year of the assessee belonging to the above places and in how many such cases the penalties have been waived or reduced and no prosecutions launched ; and

(d) the names and the amounts of penalty waived or reduced by the Department in such cases and the provisions under which that was done and also the reasons for not starting prosecution proceedings.

20. USQ.	(a) whether Government are aware that a large amount of fake currency is in circulation	(b) to (e) : The information is being collected and will be laid	9.11.82 4.2.83 6.5.83	30.1.83 30.4.83 31.5.83	The requisite detailed information is still required	Partly implemented on
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by Shri
Ramji Bhai
Mavani :

culatation in various parts of the country ;
 (b) the details of fake currency seized during 1.1.1982 to 30.6.1982 and during 1.4.1977 to 30.12.1981 from each State ;
 (c) the action taken against the guilty persons ;
 (d) whether recently in Pune, Bombay and Maharashtra an inter-State counterfeit note printing racket was busted ;
 (e) if so, the details thereof, the fake currency notes, printing machinery etc. detected, and seized and

on the Table of the House as soon as possible.

26.7.83
vide Statement No. VI/12.
 No request for further information is still awaited.
 extension of time beyond 31 5.83 has been received, information about Andhra Pradesh, Bihar,

1	2	3	4	5	6	7	8
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by Shri
 Ramji Bhai
 Mavani :

culation in various parts of the country ;
 (b) the details of fake currency seized during 1.1.1982 to 30.6.1982 and during 1.4.1977 to 30.12.1981 from each State ;
 (c) the action taken against the guilty persons ;
 (d) whether recently in Pune, Bombay and Maharashtra an inter-State counterfeit note printing racket was busted ;
 (e) if so, the details thereof, the fake currency notes, printing machinery etc. detected, and seized and

on the Table of the House as soon as possible.

to be obtained from a few States. This Department has reminded them by wireless message and some information is still awaited.

26.7.83
vide Statement No. VI/12. No request for further information is their extension of time beyond 31.5.83 has been received, information about Andhra Pradesh, Bihar,

the number of persons arrested ; and
(f) what action has been taken to detect these illegal activities.

Rajasthan,
Himachal Pradesh
and
Punjab
is yet to
be laid.

21. USQ. (a) the total outstanding liability of the State Governments by the end of 1980-81 due to their guarantee for loans given by banks for certain specific schemes ; and
(b) to what extent the outstanding liability of the States has now come down.

(a) and (b) : The information is being collected and will be laid on the Table of the House.
11.1.83
12.3.83
17.6.83
8.8.83
25.10.83

31.3.83
30.6.83
31.8.83
31.10.83
31.12.83

The requisite information is yet to be furnished by the State Governments.
Advance copy of the implementation state-ment received which may be laid during the ensuing session.

22. USQ. (a) whether the attention of Government has been drawn to increasing number of incidents of fake notes of higher denomination coming in currency circulation ; (b) how many cases of fake notes in currency circulation have been detected and what is the amount so seized during 1980, 1981 and 1982 (June ending) (c) whether Government are aware that some foreign countries are interested in further precipitation of economic crisis in India by dumping fake or duplicate Indian currency

(b) while furnishing the information by the CBI regarding the total number of fake notes detected and the amount seized during 1980, 1981 and 1982, it was stated that the information from the States/Union Territories is being collected and will be laid on the Table of the House.

(d) According to the information furnished by the CBI in the recent

Partly implemented *vide* statement Government of Andhra Pradesh, No. VII/8 on 21.11.83 No request for further extension of time from 30.9.83 has been received. Information

The requisite information is awaited from the Government of Andhra Pradesh, Mizoram and Uttar Pradesh. It will take more time to collect the requisite information.

22.4.83
31.5.83
31.7.83
30.9.83

1.2.83
5.5.83
22.6.83
24.8.83



through smuggling; and
 (d) whether some
 spurious printing units
 have been detected
 printing fake or dupli-
 cate Indian currency
 and if so, the number
 of such cases; and
 (e) what is the estima-
 ted fake duplicate cur-
 rency in circulation in
 the country as at
 present.

past, in 2 cases,
 one in Maharashtra
 and another in
 West Bengal
 printing machines
 and blocks have
 been seized by
 Police and the
 cases are under
 investigation.
 However, infor-
 mation from the
 States/Union
 Territories is being
 collected and will
 be laid on the
 Table of the
 House as soon as
 possible.

about
 Andhra
 Pradesh,
 Mizor-
 am and
 U.P. is
 yet to
 be laid
 on the
 Table.

MINISTRY OF HEALTH AND FAMILY WELFARE

(SIXTH, EIGHTH, NINTH AND TENTH SESSIONS)

1	2	3	4	5	6	7	8
23.	USQ. No. 5163 dated 25.3.1982 by Shri Arjun Sethi	(a) the details regarding the number of bogus firms supplying injections with forged labels and brands and forged and adulterated drugs brought to the notice of Government during the last three years, year-wise. (b) what are the details regarding the action taken against them, and (c) whether Government propose to introduce any scheme for conducting surprise	(a) and (b) : The information is being collected from the State Drug Controllers and will be laid on the Table of the Sabha.	25.6.82 16.10.82 14.1.83 31.3.83 10.6.83 30.7.83 8.11.83	30.9.82 31.12.82 31.3.83 31.5.83 31.7.83 31.10.83 31.1.84	The required information is still awaited from the State Government of Jammu and Kashmir.	Partly implemented vide SS. No. VIII 13 on 11.4.83. Advance copy of the implementation statement

checks on drug manufacturing firms in order to check adulteration in drugs.

has since been received which may be laid during the ensuing session.

24. Unstarred Question No. 10315 dated the 29th April, 1982 by Dr. Vasant Kumar Pandit.

(a) whether it is a fact that the Government have issued guide-lines to all the States to maintain a register of Voluntary Blood donors (group-wise) of rare groups ; and
 (b) what is the approximate total number of donors during 1980 and 1981 under the category of (i) Professionals (ii)

(b) the information is being collected.

The information called for is still awaited from a few States/Union Territories.

28.10.82
 30.11.82

26.7.82
 11.11.82

Twice partly implemented *vide* SS. No. IV/70 on 9.8.82 and *vide* SS. No. VII/56 on 22.2.83.

1 2 3 4 5 6 7 8

relatives kith and kin,
(iii) Voluntary donors
and (iv) special category
who have donated
blood (State-wise list/
figures);

(c) what arrangements
have been made to
procure blood for turn-
ing into plasma for
eventualities in the
case of armed forces
and special need in
Government hospitals ;
and

(d) what special pro-
gramme and National
drive have been plan-
ned for 1982 to get
more voluntary donors
in order to curb the
growing number of
professional donors.

Information from Jammu and Kashmir, Madhya Pradesh, Rajasthan, Manipur, Assam, Bihar and U.P. is yet to be laid. No request for further.

extension received after 30.11.82.

25.

Unstarred Question No. 1793 dated the 14th October, 1982 by Shri Narsinh Makwana.

(a) the total number of samples of food stuffs taken State-wise last year under the Prevention of Food Adulteration Act ;
 (b) the total number of cases of food adulteration filed in the courts together with the number of persons convicted and the details thereof, State-wise ; and
 (c) whether it is a fact that adulteration in food stuffs has not been checked so far though there is a strict law therefor and the steps

(b) to (c) : The information is being collected and will be laid on the Table of the Sabha.

14.1.83
 28.4.83
 11.8.83
 8.11.83
 30.4.83
 31.7.83
 31.10.83
 31.1.84

The required information is still awaited from State Government of Bihar.

Partly implemented *vide* SS. No. V/19 on 26.7.83.

1 2 3 4 5 6 7 8

taken and proposed to be taken by the Government to check such cases of adulteration in future.

Category 'C'

26. Unstarred Question No. 147 dated the 8th July, 1982 by Shri Mohanlal Patel ;	(a) the names of the laboratories where standard drugs are being tested ; (b) the number of cases detected during the last three years ; and (c) the action taken against the offenders.	(b) and (c) : The information is being collected from the various Central/State Laboratories and the same will be laid on the Table of the Sabha.	8.1.83 31.3.83 30.6.83 30.9.83 31.12.83 31.3.84	16.10.82 17.1.83 31.3.83 6.7.83 7.10.83 19.1.84	The required information is still awaited from the State Governments.
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Shri
Navin
Ravani.

MINISTRY OF HOME AFFAIRS

Fifth to Tenth Sessions of Seventh Lok Sabha

‡ 2 3 4 5 6 7 8

Category 'A'

27. Unstarred Question No. 7028 dated the 7th April, 1982 by Shri Kunwar Ram.

(a) the number of societies in Delhi registered under the Societies Registration Act ;

(b) the number of societies out of them against which cases of misuse of Government grant have come to light ; and

(c) the names of such societies as well their Presidents and Secretaries.

(a) and (c) : Information being collected and will be laid on the Table of the House.

16.9.82 9.11.22 24.1.83 18.4.83 3.8.83 16.11.83

6.10.82 6.1.83 6.4.83 6.7.83 6.10.83 6.1.74

The requisite information is still awaited from some Ministries/Departments and also from Delhi Administration.

Partly implemented *vide* S.S. No. XIII/4 on 20.12.83

Advance copy of implementation statement

1	2	3	4	5	6	7	8
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received which may be laid during the ensuing session.

28. Unstarred Question No. 2690 dated the 20th October, 1982 by Shri Zainul Basher.

(a) whether it is a fact that large number of posts of statistical discipline corresponding to Grades I, II and III of the Indian Statistical Service are still existing outside the service and manned by non-service personnel ;
 (b) if so, Department-wise number of such ex-

(a) to (d) : The information is being collected & will be placed on the Table of the House.

Efforts are being made to obtain the information from the remaining Ministries/ Departments. This is likely to take some more time.

Partly implemented vide SS No. II/76 on 22.2.83 Advance copy of implementation- menta-

cadre posts corresponding to each Grades I, II and III of the service separately for filled up and vacant posts :

(c) what is the mode of filling up these posts and whether any uniform recruitment rules for these posts exist ; and
 (d) if so, whether a copy of such rules will be laid on the Table of the House.

tion
 state-
 ment
 received
 which
 may be
 laid
 during
 the
 ensuing
 session.

Category 'B'

29. Unstarred Question No. 1388 dated the 25th February, 1981 by

(a) whether Government have obtained respect from the States in report of giving effect to the policy of reservation in promotion in various Services ;

(a) to d : Grant of concessions for members of Scheduled Castes and Scheduled Tribes in respect of promotion in State

22.5.81
 31.8.81
 3.12.81
 26.2.82
 7.6.82
 28.8.82
 10.12.82

Information from Assam and Andhra Pradesh is still pending.

Patrylly imple-
 ments
 ted vide
 S. S.
 No.
 XIII/9

25.8.81
 25.11.81
 25.2.82
 25.5.82
 25.8.82
 25.11.82
 25.2.83

1	2	3	4	5	6	7	8
Shri D. L. Baitha.	<p>(b) if so, the details thereof, State-wise ;</p> <p>(c) whether it is a fact that Judicial Departments of various States are not implementing the above policy of Government ; and</p> <p>(d) if so, the reasons thereof and the steps Government propose to take in this regard.</p>	<p>Services is within the purview of the respective State Governments. The exact position prevailing in the States is being ascertained and will be laid on the Table of the House.</p>	<p>5.3.83 30.5.83 9.9.83 3.12.83</p> <p>25.5.83 25.8.83 25.11.84 25.2.84</p>	<p>on 9.8.82.</p>			
30.	<p>Unstarred Question No. 4462 dated the 16 th September, 1981</p>	<p>(a) the places where major cases of hooch deaths have occurred since January, 1980;</p> <p>(b) the cases where liquor was brought from Government shops; and</p>	<p>(a) to (c) : The information is being collected and will be laid on the Table of the House.</p>	<p>16.12.81 11.3.82 14.6.82 16.9.82 28.12.82 16.3.83 14.6.83</p> <p>16.3.82 16.6.82 16.9.82 16.12.82 16.3.83 16.6 83 16.9.83</p>	<p>Partly information is still awaited from the Govern- ment of Kerala who</p> <p>Partly imple- mented <i>vide</i> S.S. No. XIV/3</p>		

by Shri
Suraj Bhan
 (c) the names of Enquiry
 Committees/Commissi-
 ons instituted in this
 regard during this period
 and their recommendati-
 ons.

16.9.83 16.12.83 on
 30.12.83 16.3.84 21.11.83
 Information about Haryana and Kerala is to be laid on the Table.

is being reminded regularly.

31. **Unstarred Question No. 1703** dated the 2nd December, 1981 by Shri Jai Ram Varma
 Referring to the reply given to part (a) of the Unstarred Question No. 7559 on the 15 April, 1981 regarding educational and employment facilities to backward classes, and asking for the educational, employment and other facilities made available at present in

The required information is still awaited from a number of State Governments.

6.3.82 1.6.82
 9.6.82 1.9.82
 16.9.82 1.12.82
 15.12.82 1.3.83
 8.3.83 1.6.83
 17.6.83 1.9.83
 29.11.83 *30.11.83

Information received from all the States and implementation report is under issue. It may take some more time to fulfill

Advance copy of the implementation report state-ment received which

various States in the country to the backward class persons other than Scheduled Castes and Scheduled Tribes.

the assurance. may be laid during the ensuing session.

32. USQ. No. 3957 dated 16.12.1981 by Shri Vijay Kumar Yadav :

(a) what are the State-wise figures of the last three years of the minor boys and girls prisoners in the country.
 (b) whether Government's attention has been drawn towards the news item published in the 22nd of November, 1981 issue of Times of India on page 12 captioned 'Child convicts in jails worry Chief Justice'; and

(a) The requisite information is awaited from State Governments and Union Territory Administrations and will be laid on the Table of the House.

18.3.82
 16.6.82
 1.10.82
 20.12.82
 26.3.83
 22.6.83
 7.10.83
 3.1.84

15.6.82
 15.9.82
 15.12.82
 15.3.83
 15.6.83
 15.9.83
 15.12.83
 15.3.84

Certain clarifications are being obtained from some of the State Governments.



(c) if so, the reaction of Government thereto.

33. Unstarred Question No. 684 dated the 24th February, 1982 by Shri Jagpal Singh.
- | | | | | | |
|---|---|---|--|--|---|
| (a) whether Government are aware that for years a large number of convicts have been languishing in Central Jail Mental Hospital Hazaribagh and in certain cases the persons have fully recovered and had been acquitted by the Court ; | (a) to (c): Information is being collected from the State Governments and Union Territory administrations and will be laid on the Table of the House. | 4.6.82
20.9.82
30.11.82
14.3.83
30.9.83
14.12.83 | 23.8.82
23.11.82
23.2.83
23.5.83
23.11.83
23.2.84 | The required information is still awaited from the Government of Bihar. State Government is on again being reminded. | Partly implemented <i>vide</i> S.S. No. XII/13 on 21.11.83. |
|---|---|---|--|--|---|

(b) if so, whether Government have made any inquiry with regard to similar cases in other jails ; and

(c) if so, details thereof stating the reasons for their continued detention and the action taken by Government in the matter.

1	2	3	4	5	6	7	8
34.	Unstarred Question No. 8975 dated the 21st April, 1982 by Shri Gadadhar Saha.	(a) the number of girls hostels for Scheduled Castes, Scheduled Tribe students in the country State-wise, District-wise under Central and Centrally sponsored Schemes at present ; (b) the number of Scheduled Castes and Scheduled Tribe students entitled and benefiting from pre-matric; and post-matric Scholarship in the country, State-wise and Union Territory-wise at present;	(a) to (d) : The required information is being collected from the State Governments, Union Territories Administrations and will be laid on the Table of the House as and when received.	28.7.82 18.10.82 2.2.83 27.4.83 3.8.83 8.11.83 16.1.84	21.10.82 21.1.83 21.4.83 21.7.83 21.10.83 21.1.84 *21.4.84	The information from certain State Governments/ Union Territories is still awaited and they are being regularly reminded. The same will be sent as soon as received.	Partly implemented vide S.S. No. XIII/5 on 20.12.83. Information in respect of A.P., Assam, Haryana, Karnataka, Orissa,

* Advance copy of the request for extension.

(c) the number of book banks and High and Higher Secondary Schools under coaching and Allied Schemes in the country, District-wise at present, State-wise and Union Territory-wise ; and

(d) the rate of hostel grant per Scheduled Castes and Scheduled Tribes student per annum for high and higher secondary schools and Pre-matric and Post-matric scholarships at present.

Punjab,
Rajasthan,
Sikkim,
Tirpura,
Dadra &
Nagar
Haveli,
Goa,
Daman
and Diu,
Laksahadweep
and
Pondicherry
already
laid.

35. Unstarred
Question
No. 10102
dated the
28th

(a) the total number of fire arms licences granted by Government in the country as a whole ;	(b) the State-wise	(a) to (c) The requisite information is being collected and will be laid on the	(c) The	28.10.82	information from some of the State/ Union Territories has
			3.8.82	28.1.83	
			10.11.82	28.4.83	
			2.2.83	28.7.83	
			4.5.83	28.10.83	
			16.8.83		

April, 1982 by Shri Ram Vilas Paswan.

details thereof ; and (c) the number of fire arms licences granted to Scheduled Caste and Scheduled Tribe people, State-wise.

Table of the House on receipt.

	28.1.84	8.11.83	31.1.84	28.1.84	28.4.84
been received and is being screened. The defaulting States/Union Territories are being reminded to furnish the requisite information urgently.					

36. Unstarred Question No. 1116 dated the 14th July, 1982 by

(a) whether Government are aware of the steep rise in the number of smuggled foreign made as well as local made unauthorised, unlicensed fire arms ammunition to (d) : The requisite information is being collected from the State Governments &

	29.10.82	14.1.83	14.4.83	14.7.83	14.10.83	14.1.84	14.4.84
The information received from the State Govern-							

ments/
Union
Territories
is being
screened
and
compiled.

will be laid
on the Table
of the House
on receipt.

tions and other weapons in
the country ;
(b) how many smuggled for-
eign made and locally made
unauthorised, unlicensed fire
arms, ammunitions and wea-
pons have so far been seized
or recovered during last
three years upto June, 1982
State-wise :

Shri
Nawal
Kishore
Sharma :

(c) how many persons were
arrested in this connection
and in how many cases legal
action was taken with result
thereof ; and

(d) how the seized unautho-
rised arms have been dis-
posed of.

37. Unstarred Question No. 2002	(a) whether it is a fact that weapons and explosives are produced in different parts	9.11.82 2.2.83 27.4.83	21.1.83 21.4.83 21.7.83	The infor- mation received
	(a) to (d) : The requisite infor- mation is being			

dated the of the country without proper collected from the 21.10.83
 21st July, licence ; the State 3.8.83 from the
 1982 by (b) if so, the action Govern- 25.10.83 State
 Shri A. ment have taken to prevent' Govern- 21.1.84
 Neelalihitha : such production ; the Table of the 25.1.84 *9.3.84
 dasan (c) whether any case has so will be laid on
 Nadar. far been registered against the Table of the
 anybody for indulging in House.
 such production ; and

(d) if so, the details thereof.

38. Unstarred (a) the names of the (a) to (c) : The 10.11.82 21.1.83 The infor-
 Question persons from whom requisite infor- 2.2.83 21.4.83 mation is
 No. 2169 bombs, fire arms, mation is being 27.4.83 21.7.83 still awaited
 dated rockets and explosive collected and will 3.8.83 21.10.83 from the
 the 21st materials have been re- be laid on the 31.10.83 21.1.84 State Govern-

* Advance copy of request for extension.



<p>July, 1982 by Shri R. L. P. Verma.</p>	<p>covered in Bihar place- wise, from January, 1982 to date alongwith the quantity thereof ;</p>	<p>Table of the House.</p>	<p>ment of Bihar.</p>
	<p>(b) whether any concrete action has been taken against the anti-social elements ; and</p>		
	<p>(c) if so, the full details thereof.</p>		
<p>39. Unstarred Question No. 5334 dated the 13th August, 1982 by Shri Uttambhai H. Patel.</p>	<p>(a) whether it is a fact that some arms and ammunitions and heavy defence equipments have been seized from Surest (Gujarat) in July, 1982 which has connection with Maharashtra, Madhya Pradesh and other States ;</p>	<p>(a) to (g) : The information is being collected by the Ministry of Home Affairs and will be laid on the Table of the House by that Ministry.</p>	<p>The requi- site infor- mation has been recei- ved and is being screened and compiled.</p>
		<p>25.11.82 16.2.83 24.8.83 26.11.83</p>	<p>13.2.83 13.5.83 13.11.83 13.2.84</p>

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(b) if so, the details thereof ;

(c) the action taken against each person involved ;

(d) how many such rackets have been detected from Surat and other parts of the country during 1.4.77 to 31.12.81 and 1.1.82 to 30.6.82.

(e) the details thereof and the action taken thereon ;

(f) whether some foreign hand and our Defence Personnel and employees are involved therein ;
and

(g) if so, the details thereof and the reaction of Government thereto.

40. Unstarred Question No. 464 dated 6.10.82 by Shri P.M. Sayeed ; Shri Vijay Kumar Yadav; Prof. Ajit Kumar Mehta ; Prof. Madhu Dandavate Shri Ratan- Sinh Rajda ; Shri Sanat Kumar Mandal ; Shri K.M. Madhukar :	(a) whether it is a fact that after 1979 the police personnel in Northern States had again agitated in August and September' 1982. (b) if so, the reasons therefore ; (c) In how many States Police agitations and strikes were held and in how many cases the Central help was sought ; (d) whether the States affected most were Maharashtra and Har- yana; (e) if so, whether both the States had asked for deployment of	(a) to (f) : The information is being collected and will be laid on the Table of House.	14.1.83 15.4.83 20.7.83 12.10.83 27.1.84	6.4.83 6.7.83 6.10.83 6.1.84 6.3.84	The required information is still awaited from some of the States.
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Giri : throughout the country (State-wise) ;
 (b) the number of persons released during this period and the nature of such release ;
 and
 (c) the nature and number of convictions, if any, during the same period.

tion on
 10.5.83
 and
 S.S.
 No.
 VII/10
 on
 21.11.83
 Infor-
 mation
 is pend-
 ing only
 in res-
 pect of
 Assam
 and
 Delhi.

42. Unstarred Question No. 2734 dated the 20th (a) Whether Government have unearthed a gang, engaged in the smuggling of Pakistani weapons in different parts of the (a) to (d) : The requisite information is being collected from the state Govern- 24.1.83 27.4.83 3.8.83 8.11.83 23.1.84 20.4.83 20.7.83 20.10.83 20.1.84 *8.3.84 The information received is being crosschecked, screened and

*Advance copy of request for extension.

1	2	3	4	5	6	7	8
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October, country, which is supplying Pakistani made revolvers, pistols, explosives and knives etc. on a large scale; .
 Shri Jaggal Singh.
 1982 by Shri Mangal Ram Premi :
 items and will be laid on the Table of the House on receipt.
 compiled.

(b) If so, the action being taken by Government in the matters;

(c) whether the smuggling of Pakistani weapons is also increasing in Gujarat, Rajasthan, Uttar Pradesh, Jammu and Kashmir and many other States; and

(d) if so, the details of the raids conducted and also the details of the articles seized in each State.

43. Unstarred Question No. 3736 dated 3rd November 1982 by Shri Ram-avatar Shastri :	(a) Whether it is a fact that State Governments have constituted Advisory Committees to consider the pension applications of freedom fighters ;	24.8.83 16.12.83	31.10.83 31.1.84	Partly implemented
	(b) if so, the names of the States which have constituted such committees ;	(b) : State Govts./Union Territories Adms. of Andhra Pradesh Assam, Bihar, Chandigarh, Gujarat, Har- yana, Himachal Pradesh, Jammu and Kashmir, Karnataka, Madhya Pradesh, Meghalaya, Orissa, Pondi- cherry Rajas- than. Tamil Nadu and Tri- pura have consti- tuted State level Advisory Committees A few of the State Govts. have not felt the necessity		The imple- mentation of the assurance is limited to the decision to be taken by the State Govts. in the matter. They are likely to take some more time to convey their final view in this regard.
	(c) the details of the powers given to these Committees ; and			A. for dropp- ing of the assu- rance on grounds that since President's Rule
	(d) the State-wise particu- lars of freedom fighters recommended for pension by these Committees and the steps taken by Govern- ment to expedite action on these applications.			

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of forming
such committees
in view of the
small number of
freedom fighters
in their State and
replies from a
few of the States
are awaited.

has
been
imposed
in Pun-
jab and
the
matter
regard-
ing the
constitu-
tion of
the
Advi-
sory
Commis-
sion to
consider
the
applica-
tions of
freedom

fighters cannot be taken up till the formation of popular Govt. in that state. The D.P.A. have asked the Ministry to state the position in implementation

state-
ment
and lay
it on the
Table
of the
House.

44. Unstarred Question No. 2478 dated the 2nd September, 1981 by Shri D.L. Baitha.

(a) whether the commissioner for Scheduled Castes and Scheduled Tribes presents his reports to the Ministry of Home Affairs for taking action on the points suggested by him ; if so, when the above reports for 1977-78 and 1978-79 were presented to the Ministry and what action was taken by the Ministry

(a) and (b) : The Commissioner for Scheduled Castes and Scheduled Tribes submitted his annual reports for the years 1977-78 and 1978-79 to the Government on 29th December, 1978 and 31st March, 1980, respectively.

Action taken statement on the various recommendations contained in the 25th Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1977-78 has already been sent to the Parliament.

9.12.81	2.3.82	2.3.82	2.3.82
11.3.82	2.6.82	2.6.82	2.6.82
14.6.82	2.9.82	2.9.82	2.9.82
16.9.82	2.12.82	2.12.82	2.12.82
15.12.82	2.3.83	2.3.83	2.3.83
28.3.83	2.6.83	2.6.83	2.6.83
17.6.83	2.9.83	2.9.83	2.9.83
6.9.83	2.12.83	2.12.83	2.12.83
30.12.83	2.2.84	2.2.84	2.2.84

on those reports giving a brief summary of the action taken by them ; and (b) whether Statement showing action taken on the reports for 1977-78 and 1978-79 are going to be placed before the Parliament during this Session, and if not, the reasons therefor.

Copies of the report for 1977-78 were laid on the Table of the Lok Sabha on 1st February 1980 and in Rajya Sabha on 2nd February 1980. Similarly, copies of the Report for the year 1978-79 were laid on the Table of Lok Sabha and Rajya Sabha on 22nd December, 1980. The recommendations made by the Commissioner in these reports have been taken up with the State Govern-

As regards the recommendations contained in the 26th Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1978-79 the work relating to Action taken statement thereon is being completed and all efforts are being made to send those to the Parliament shortly.

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ments/Union
Territories Admin-
istrations & the
concerned Cen-
tral Ministries/
Depts. and their
comments on all
the recommen-
dations have not
yet been recei-
ved. After recei-
pt of their
comments on all
the recommenda-
tions, action ta-
ken statement on
these reports
will be laid on
the Table of
the House.

MINUTES

SEVENTH SITTING

(1983—84)

The Committee met on Friday, 18th May, 1984 from 15.00 hours to 16.00 hours.

PRESENT

Shri Sontosh Mohan Dev—*Chairman*

MEMBERS

2. Shri Bheekhabhai
3. Shri M. Nageshwarrao
4. Shri Shantubhai Patel
5. Shri Nagina Rai
6. Shri Daulat Ram Saran
7. Shri K.C. Sharma
8. Shri Chhangur Ram

SECRETARIAT

Shri N. N. Mehra—*Joint Secretary*

Shri A.N. Bhatla—*Chief Examiner of Questions*

Shri J. C. Malhotra—*Senior Examiner of Questions*

2. The Committee took up for consideration Memorandum No. 57, 58, 59, 60 and 61. Observations/recommendations of the Committee on the Memoranda were as under :

Memorandum No. 57 : Request from Government for dropping of an assurance given in reply to Unstarred Question No. 3532 on 14 December, 1983 regarding investigation of corruption cases against IES/IAS and other gazetted officers by Central Vigilance Commission.

3. The Committee noted that the Ministry of Home Affairs had requested through the Department of Parliamentary Affairs that the assurance might be dropped on the grounds set forth in their note dated 31 January, 1984 from the Department of Parliamentary Affairs, relevant extracts wherefrom are reproduced below :—

“It may be stated that the Annual Report of the Central Vigilance Commission is required to be laid on the Tables of both the Houses of Parliament along with a Memorandum explaining the reasons for non-acceptance of any recommendations of the Commission, in terms of the Government of India's Resolution dated 11th February, 1964 setting up the Commission. Since the Annual Report for the year 1983 had not been received by then and was to be received only in the year 1984, it was stated in reply to the question that the same would be laid on the Table of the House in the year 1984. Laying of the Report, together with the explanatory Memorandum, on the Tables of both the House of Parliament is obligatory. As such, what was stated in reply to the Question was a factual statement, which does not tantamount to an assurance in the strict sense of the term. It is, therefore, requested that the same may not please be treated as an assurance.

It may, however, be reiterated that the Report, along with the Memorandum, will be duly laid on the Tables of both the Houses of Parliament after it is received from the Central Vigilance Commission.”

3. 1. After considering all aspects of the matter and reasons advanced by the Ministry of Home Affairs, the Committee decided that the assurance might be kept pending and when the report of the Vigilance Commission for the year 1983 was laid on the Table of Lok Sabha, the assurance might be treated as implemented.

Memorandum No. 58 : Request from Government for dropping of an assurance given in reply to Unstarred

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Question No. 282 on 16 November, 1983
regarding guidelines for drawing up the
Seventh Five Year Plan.

4. The Committee noted that the Planning Commission had requested through the Department of Parliamentary Affairs that the reply to the Unstarred Question No. 282 dated 16 November, 1983 might not be treated as an assurance on the grounds set forth in a note dated 4. 2. 1984 from the Department of Parliamentary Affairs, relevant extracts wherefrom are reproduced below :

“Planning Commission have represented not to treat the reply as an assurance as the language used in the reply does not find place in the list of forms constituting the assurances”.

The Committee noted that the question asked and reply given were as follows :—

- (a) whether Government propose to bring out a paper outlining the guidelines, objectives and targets for drawing up the Seventh Plan ; and
- (b) if so, whether it will be laid on the Table of the House during this session of the Parliament.

In reply to part (b) of the question, the Minister of Planning (Shri S.B. Chavan) stated as follows :

“The Approach Paper will take some time to be finalised and it may not therefore be possible to lay it on the Table of the House in this Session.”

After considering all aspects of the matter and reasons advanced by the Planning Commission, the Committee noted that this assurance had been culled out under item 34 of the “Standard List of Forms constituting assurances.” They further noted that in their reply Government have stated that “The Approach Paper will take some time to be finalised and it may not therefore be possible to lay it on the Table of the House in this Session.” The Committee were of the view that from this reply it could be construed that the Government has by implication promised to lay the Approach Paper in the next Session. The Committee desired that Government might fulfill the assurance by laying the Approach Papers on the Table of the House during the next Session.

Momorandum No. 59 : Request from Government for dropping of an assurance given in reply to Unstarred Question No. 10863 on 10th May 1983 regarding regularisation of muster roll workers/casual labourers in Communications Ministry.

5. The Committee noted that the Ministry of Communications had requested through the Department of Parliamentary Affairs that the above assurance might be dropped on the grounds set forth in a note dated 16.2.1984 from the Department of Parliamentary Affairs, relevant extracts wherefrom are reproduced below —

“Ministry of Communication in their O. M. dated 4th February, 1984 have stated that despite best efforts it had not been possible to collect the information from units spread throughout the length and breadth of the country.

The order of Department of Personnel & Administrative Reforms of 1979 cited by the Hon'ble Member are being followed in Ministry of Communications (Main) as well as in P&T Department. All the muster roll/casual/part-time casual labourers who satisfy job requirements are being regularised in pursuance of Department of Personnel and Administrative Reforms orders cited hereinbefore. However, regularisation on the basis of these orders is a continuing process. The number of casual labourers is very large as are the number of units from which the information is required to be collected. And considering the vast number of recruiting units, the requisite information is likely to take an unduly long time to collect. It has, therefore, been found well nigh impossible to collect the information about the number who have been regularised since the issue of 1979 orders.

Accordingly, Deputy Minister for Communications has considered the matter at great length and agreed that Department of Parliamentary Affairs may be requested to kindly consider approaching the Lok Sabha Committee on Government Assurances for dropping of the Assurance in view of the facts and circumstances narrated hereinbefore. It is, however, once again reiterated that the orders of Department of Personnel & Administrative Reforms regarding regularisation of the muster roll workers/casual labourers, etc. are already being implemented scrupulously.”

5.1. After considering all aspects of the matter and reasons advanced by the Ministry of Communications, the Committee did not agree to the request of Government for dropping of the assurance taking into account the fact that some other Ministries/Departments viz., Ministries of Railways, works and Housing, etc. were compiling and laying on the Table similar information. The Committee noted that there was a general feeling that one of the reasons for inefficiency in P & T Department was that too many casual labourers were employed by the Department. The Committee desired that the Ministry of Communication might also compile the necessary information and lay the same on the Table of the Lok Sabha. The Ministry could, if necessary compile the information region or zone-wise and lay the same on the Table of Lok Sabha in convenient batches.

Memorandum No. 60 : Dropping of an assurance given in reply to Unstarred Question No. 2619 on 3 September, 1981 regarding manufacture of sub-standard drugs by M/s. Boots Company India Limited, Bombay.

6. The Committee noted that the information sought in the present question had already been laid on the Table of Lok Sabha *Vide* statement No. V/31 on 14.9.1981 and Government have also laid on the Table of Lok Sabha a statement on 8.5.1984 in implementation of the follow-up question. The Committee decided that this assurance might be treated as implemented.

Memorandum No. 61 : Review of pending assurances pertaining to various sessions of Seventh Lok Sabha in respect of Ministries of Industry, Irrigation and Information and Broadcasting.

7. The Committee considered 13 pending assurances of various sessions of Seventh Lok Sabha pertaining to the Ministries of Industry, Irrigation and Information and Broadcasting. (Annexure-II). Observations/recommendations made by the Committee seriatim were as under :-

7.1. *Sl. No. 1* : The Committee noted that the assurance had neither been implemented within the stipulated period of 3 months nor any extension of time for implementation sought by the Ministry of Industry after the assurance was given. The Committee decided that the representatives of the Ministry of Industry might be asked to appear before the Committee to explain the position.

7.2 *Sl. Nos. 2, 4 and 11* : The Committee agreed to grant extension of time for implementation of these assurances and desired that the Ministries concerned should make all efforts to implement the assurances during the ensuing session of Lok Sabha.

7.3 *Sl. Nos. 3, 10 and 12*: The Committee noted that the Ministries concerned did not seek further extension of time for the implementation of the assurances after the expiry of the last extension sought by them. The Committee decided that the representatives of the Ministries concerned might be asked to appear before the Chairman to explain the reasons for not seeking extension of time for implementation of the assurances in time and explaining the present position regarding implementation of these assurances.

7.4 *Sl. Nos. 5, 6 and 8* : Committee agreed to grant extension of time for implementation of these assurances and hoped that these assurances would be implemented by the Ministries concerned within the period upto which extensions have been granted.

7.5 *Sl. Nos. 9 and 13* : The Committee noted that advance copies of the implementation statements in respect of these assurances had since been received from the Ministries concerned. The Committee desired that the implementation statements might be laid on the Table of Lok Sabha during the ensuing session of Lok Sabha positively.

8. The Committee then considered their draft Ninth Report and adopted the same. However, taking note of the fact that the term of the Committee would expire before the commencement of the next session of Lok Sabha, the Committee decided that the Report might be placed before the next Committee when constituted.

The Committee then adjourned.

MINUTES
SECOND SITTING
(1984-85)

The Committee met on Friday, 24 August, 1984 from 15.30 hours to 16.30 hours.

PRESENT

Shri Sontosh Mohan Dev—*Chairman*

MEMBERS

2. Shri S. R. A. S. Appalanaidu
3. Shri Chitta Basu
4. Shri Bheekhabhai
5. Shri Chhangur Ram
6. Shri Laxman Karma
7. Shri Mohanlal Patel
8. Shri Riziq Ram
9. Prof. Satya Dev Sinha
10. Shri Bhausahab Thorat

SECRETARIAT

Shri N. N. Mohra—*Joint Secretary*

Shri A. N. Bhatla—*Chief Examiner of Questions*

Shri M. G. Agrawal—*Senior Examiner of Questions*

2. The Committee considered their draft Tenth Report and adopted the same. The Committee authorised the Chairman to present the Report on Monday, the 27th August, 1984.

The Committee then adjourned.

ANNEXURE—II

Sl. No.	Question No. and Date	Text of Question	Assurance given	Extension on	Sought upto	Reasons	Remarks
1	2	3	4	5	6	7	8

MINISTRY OF INDUSTRY

TWELFTH AND THIRTEENTH SESSIONS
OF SEVENTH LOK SABHA

Category—A

1. Starred Question No. 328 dated the 17th August, 1983 supplementary by Shri C. P. Singh.

The member stated that at present there is the monopoly of just one company manufacturing jeeps and wanted to know whether the Hon'ble Minister would look into the collaboration with Suzuki for manufacture of jeeps for rural India as jeep is very necessary for rural India.

The Minister stated "I do take appropriate note of the suggestion made by the Hon'ble Member and I will certainly look into this."

Assurance was required to be implemented within three months. No request for extension of time has been received.

Text of the S. Q. No. 328 dated 17.8.1983 by Shri Digambar Singh

- (a) the guidelines laid down for the grant of agency by Maruti, for the sale of its cars and other vehicles ;
 - (b) if not laid down, the reasons therefor ;
 - (c) whether Maruti itself has laid down any set of procedure for such allotments, if so, the outlines thereof ;
 - (d) the manner in which the selection and appointment of such Maruti car sale agents has already been made in Delhi, U. P., Punjab and Haryana with their full particulars and areas covered ;
 - (e) whether there have been cases where more than one agency has been allotted to one family, if so, the particulars thereof ;
 - (f) whether Maruti cars purchased from one State can be taken out of that State and sold by the buyers at premium in other States ; and
 - (g) if so, steps Government propose to take to check this black-marketing.
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2. Unstarred Question No. 3882 dated the 17th August, 1983 by Shri Niren Ghosh.
- (a) the amount of Central investment made by way of setting up new industrial units during the last three years, State-wise ;
- (b) the number of such industrial units State-wise ; and
- (c) the amount of projected investment unit-wise and State-wise.
- (a) to (c) : Information is being collected and will be laid on the Table of the House.
- 14.12.83
3.3.84
30.4.84
- 17.2.83
17.4.84
17.6.84
- The information was to be collected from all the administrative Ministries concerned with public sector undertakings and from other Government sources in order to fulfil the assurance. Some information has been received but most of the Ministries

have been reminded to expedite the information.

3. Unstarred Question No. 2449 dated the 7th December, 1983 by Shri Ashfaq Hussain.

(a) whether Government are aware of the views expressed by the Reserve Bank's Deputy Governor that the (Central licensing policy and the absence of appropriate credit appraisal by nationalised banks are the main reasons for industrial sickness in the country;

(a) to (c) : The details of the views expressed by the Reserve Bank's Deputy Governor are being ascertained. A statement embodying Government's reactions will be laid on the Table of the House.

7.4.84

7.5.84

The requisite information from the Reserve Bank of India is still awaited.

1 2 3 4 5 6 7 8

that the Government's licensing policy unfortunately did not encourage more efficient units; and

(c) If so, Government's reaction thereto and whether Government would revise their licensing policy.

4. Unstarred Question No. 4686 dated the 21st December, 1983 by Shri Chandra-pal Shailani
- (a) the number of Committees of the Government on which the Federation of Indian Chamber of Commerce & Industry, the Associated Chambers of Commerce and Industry, All India Manufacturers Organisations and Federation of Association
- (a) to (c) : The information being collected and will be laid on the Table of the House.
- 19.3.84
- 21.5.84
- The requisite material to fulfil the Parliament Assurances is still being collected and is

of small Industries of India are represented. (b) whether there is any discrimination while granting seats on various committees of the Government to the above four apex bodies; and

(c) if not, the reasons as to why representations are not granted to AIMO and FASII on most of the Committees in spite of the fact that 45 per cent of the total production today comes from the small scale sector, which is particularly represented by IMO and FASII.

Category 'B'

5. USQ. No. 2323 dated 7th Decem- (a) whether all soaps should carry the legend that the finished product

likely to take some more time.

27.2.84 6.6.84 Information/materials are yet to be

ber, 1983 by Smt. Geeta Mukherjee does not contain 'animal fat' rather than misleading statements like free from any harmful adulterants : and
 (b) whether it is a fact that the biggest consumption of 'beef' tallow has taken place in Hindustan Lever Limited, irrespective of the products manufactured with it.

(b) : Information is being collected and will be laid on the Table of the House.

received from various State Governments and other Ministries involved in this question.

6. Unstarred Question No. 2443 dated the 7th December, 1983 by Shrimati (a) the consumption of tallow in every metric tonne of soap produced by Hindustan Lever Ltd. ; (b) the year-wise quantity of soap exported and sold within the country ; (c) the balance of animal

(a) to (f) : 27.2.84 6.6.84 Information is being collected and will be laid on the Table of the House.

Information/ materials are yet to be received from various State Governments and other Ministries involved

Geeta Mukherjee.

tallow carried forward from year to year ;

(d) the quantities of animal tallow purchased by Hindustan Lever Limited from direct importers and others in India alongwith the names of the firms concerned ;

(e) whether the use of the term processed triglycerides was started in 1974 to hide the element of animal tallow contained in it; and

(f) whether Government have any machinery to monitor the actual consumption of animal tallow in consumer products like soaps, paints and vanaspati.

in this question.

MINISTRY OF IRRIGATION

*Eleventh to Thirteenth Sessions of
Seventh Lok Sabha*

1 2 3 4 5 6 7 8

Category-A

7. Unstarred Question No. 1068 dated the 21st November 1983 by Shri Satyanarayan Jatiya.
- the comparative position, State-wise regarding annual increase in irrigation capacity *vis-a-vis* the target set therefor for the past ten years ending in 1982-83.
- The information is being collected and will be laid on the Table of the House.
- 24.2.84 20.5.84
- The information to fulfil the assurance has been called for from the concerned authorities. The same is still awaited. It will take some more time to collect the information.

Category—B

<p>8. Unstarred Question No. 3563 dated the 21st March, 1983 by Shri Keshorao Pardhi.</p>	<p>(a) whether as a result of the enactment of the Forest Amendment Bill, 1980, work on the irrigation projects which were being implemented earlier to it had been stopped and obstruction has been created in the way of those projects which were near completion and irrigation was about to be started therefrom ; and</p> <p>(b) if so, keeping in view the aim of the creating irrigation capacity under 20 point programme, the measures proposed to be taken by Government to remove the impediments in the way of the irriga-</p>	<p>(a) and (b) : The information is being collected and will be laid on the Table of the House.</p>	<p>24.6.83 30.9.83 3.1.84 28.3.84</p>	<p>20.9.83 20.12.83 20.3.84 20.6.84</p>	<p>Information is still awaited from 5 Sta-tes. Part in-formation laid on the Table on 3.4.84.</p>	<p>Partly implemen- ted vide S. S. No. VIII/14 on 3.4.84.</p>
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tion projects which were under implementation before 1980 so that they could be completed early after required deforestation etc.

9. Unstarred Question No. 177 dated the 25th July, 1983 by Shri B. D. Singh : Smt. Jayanti Patnaik

(a) the major irrigation projects taken up by the Centre/State Governments since independence and are yet to be completed/taken up and the period by which the projects in hand were anticipated to be completed initially;
 (b) the major factors responsible for the delay in the completion/taking up of these projects ;

(a) to (e) : The information is being collected and will be laid on the Table of the House.

8.11.83 24.1.84
 10.2.84 24.4.84

The requisite information is still outstanding from few States. The re-copy of the implementation statement received which may be laid during the next session.

(c) the estimated areas likely to be irrigated with the completion of these projects:

(d) the estimated cost escalation in respect of each of these projects by the time these are completed/taken up for execution ; and

(e) what precise measures have been taken by Government to remove the bottleneck and to accelerate the progress of their completion and to ensure that the projects under completion are commissioned according to the revised schedule and that the projects proposed to be taken up are not further delayed.

MIZISIKY OF INFORMATION & BROADCASTING

Twelfth and Thirteenth Sessions of Seventh Lok Sabha

1	2	3	4	5	6	7	8
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Category—'A'

10.	Unstarred Question No. 2653 dated the 9th August, 1983 by Shri Ram Awadh.	(a) the number of documentary films produced by the Films Division and Doordarshan on 20-Point Programme and Family Welfare during the last one year ; and (b) the number of such films proposed to be produced at present and the complete details in this regard.	(a) and (b) : The information is being collected and will be laid on the Table of the Lok Sabha.	29.11.83	8.2.84	The information is still awaited from the concerned media units of the Ministry.	Partly implemented <i>vide</i> S.S. No. IV/19 on 3.4.84 Information about number of documentaries produced by Doordarshan
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on
 20 Point
 Pro-
 gramme
 and
 Family
 Welfare
 during
 last one
 year is
 yet to be
 laid on
 the
 Table.

<p>11. Unstarred Question No. 3328 dated 13th December 1983 by Shri Mool Chand Daga :</p>	<p>(a) whether public meetings, seminars and debates, etc. are organised with a view to provide information to the people regarding Government policies, plans and programmes ;</p>	<p>(b) and (c) : Detailed information is being collected from the Regional Offices/Field Publicity Units of the Directorate of Field Publicity and</p>	<p>31.3.84</p>	<p>13.6.84</p>	<p>Detailed information has to be computed and compiled to fulfil the assurance.</p>
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meetings, seminars and debates and competitions held during the year 1982-83, the dates on which and the names of the places where these meetings, etc. have been held along with the total amount of expenditure incurred thereon and whether a statement in this regard will be laid on the Table of the House ; and

(c) the percentage of expenditure shared by the Centre, States and Union Territories.

Category C—

12. Unstarred Question	(a) whether it is permissible under the Cinematograph Act, 1952, to show films in the Cinemas of the States and Union Territories.	3.3.84	15.5.84	Information from seven	Partly imple-
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No. 123
dated the
15th
November,
1983 by
Shri
Ashfaq
Husain :

graphical Act or any other
Regulations of the Govern-
ment to regulate screening
of films in video parlours,
private luxury coaches, posh
hotels and private houses
that have mushroomed
alarmingly throughout the
country, and
(b) if so, names of the
States Governments who
have already issued licences
to video parlours, etc., in
their respective States.

collected and
will be laid on
the Table of the
House as early
as possible.

State Govern-
ments has not
yet been
received in-
spite telegra-
phic remind-
ers.

ment-
ed
vid-
SS No
III/38.
on 8.5.
1984.
Infor-
mation
relating
to the
States
of
Assam,
Karna-
taka,
Kerala
of Raj-
asthan
and
West
Bengal
yet to
be laid.

13. Unstarred Question No. 154 dated the 15th November, 1983 by Shri Balasaheb Vikhe Patil:

(a) whether it has come to Governments notice that a section of Press particularly vernacular Press, has been projecting news in a manner harmful to national interest and inciting communal feelings particularly in Punjab ;

(b) if so, what action has been taken against such newspapers ;

(c) the names of the newspapers which have been found guilty of this ;

(d) whether Government have urged upon the Press Council to use their good offices to deal with the situation for future ; and

(e) if so, their reaction in this regard.

31.3.84 15.5.84

One State Government has not furnished the relevant information so far, the State Government concerned has been requested to expedite the matter.

APPENDIX III

(Vide para 17 of the Report)

(i) Statement showing the position of assurances of Seventh Lok Sabha pending implementation as on 1st August, 1984.

Session	No. of assurances culled out	No. of assurances implemented/dropped	No. of assurances cut-standing
First Session, 1980	26	26	—
Second Session, 1980	196	196	—
Third Session, 1980	548	546	2
Fourth Session, 1980	333	333	—
Fifth Session, 1981	793	790	3
Sixth Session, 1981	373	369	4
Seventh Session, 1981	418	418	—
Eight Session, 1982	798	790	8
Ninth Session, 1982	429	421	8
Tenth Session, 1982	315	310	5
Eleventh Session, 1983	861	816	45
Twelfth Session, 1983	433	385	48
Thirteenth Session, 1983	424	320	104
Fourteenth Session, 1984	76	319	637
Total assurances out-standing			864

(ii) Ministry-wise details of outstanding assurances of Seventh Lok Sabha

Ministry/Department	Sessions of Seventh Lok Sabha														Total		
	1	2	3	4	5	6	7	8	9	10	11	12	13	14		5	
Agriculture	—	—	—	—	—	—	—	—	—	—	—	1	—	—	53	54	
Atomic Energy	—	—	—	—	—	—	—	—	—	—	—	—	—	—	2	2	
Chemicals and Fertilizers	—	—	—	—	1	—	—	—	—	—	—	—	—	1	9	11	
Food and Civil Supplies	—	—	—	—	—	—	—	—	—	—	—	1	2	6	9		
Commerce	—	—	—	—	—	—	—	—	—	—	2	1	8	25	36		
Communications	—	—	—	—	—	—	—	—	—	—	—	1	—	1	12	14	
Cabinet Secretariat	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	
Defence	—	—	—	—	—	—	—	—	—	—	—	1	—	—	9	10	
Education and Culture	—	—	—	—	—	—	—	—	—	—	—	—	2	4	14	20	
Energy	—	—	—	—	—	1	—	—	—	—	—	—	3	1	11	70	86

Electronics	—	—	—	—	—	—	—	—	1	—	—	2	—	2	9	14
Environment	—	—	—	—	—	—	—	—	—	—	—	—	—	—	6	6
External Affairs	—	—	—	—	—	—	—	—	—	—	—	—	1	—	8	9
Finance	—	—	1	—	—	—	—	—	1	—	3	4	5	5	14	104
Health & Family Welfare	—	—	—	—	—	—	—	—	1	1	—	—	3	3	5	23
Home Affairs	—	—	—	—	1	—	—	—	2	—	—	—	12	16	20	123
Industry	—	—	—	—	—	—	—	—	—	—	—	—	—	2	1	24
Information & Broadcasting	—	—	—	—	—	—	—	—	—	—	—	—	—	1	2	21
Irrigation	—	—	—	—	—	—	—	—	—	—	—	—	1	—	4	5
Labour and Rehabilitation	—	—	—	—	—	—	—	—	—	—	—	—	6	2	6	36
Law, Justice and Company Affairs	—	—	1	—	—	—	—	—	—	1	—	—	5	1	21	34
Ocean Development	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Parliamentary Affairs	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Planning	—	—	—	—	—	—	—	—	—	—	—	—	—	—	3	18
Railways	—	—	—	—	—	—	—	—	—	—	—	—	1	9	14	82
Rural Development	—	—	—	—	—	—	—	—	1	1	—	—	—	—	—	17

Sessions of Seventh Lok Sabha

Ministry/Department

	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	Total	
Science and Technology	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	5	5
Shipping and Transport	—	—	—	—	—	—	1	1	—	—	—	—	—	1	7	10	10
Social Welfare	—	—	—	—	—	—	—	—	—	—	—	—	—	1	7	8	8
Space	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	1	1
Sports	—	—	—	—	—	—	—	—	—	1	—	—	—	—	—	2	3
Steel and Mines	—	—	—	—	—	—	—	1	—	—	1	1	2	11	16	—	16
Supply	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Tourism and Civil Aviation	—	—	—	—	—	—	—	—	—	—	—	1	2	13	16	—	16
Works and Housing	—	—	—	—	—	2	—	—	1	—	2	—	3	39	47	—	47

Total — — 2 — 3 4 — 8 8 5 45 48 104 637 864

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